HIGH COURT OF SIKKIM GANGTOK

No.: .66/HCS

Date: 21-02-2024

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Pursuant to the judgment dated 04.01.2024 passed by the Hon'ble Supreme Court in the matter of Writ Petition(Civil) No.643 of 2015, All India Judges Association v. Union of India & Ors., the Hon'ble, the Chief Justice, High Court of Sikkim, is hereby pleased to constitute the Committee for Service Conditions of the District Judiciary(CSCDJ) for overseeing the implementation of the recommendations of the Second National Judicial Pay Commission(SNJPC), as approved by the Hon'ble Supreme Court, comprising of the following:-

Hon'ble Mrs. Justice Meenakshi Madan Rai	Chairperson
Hon'ble Mr. Justice Bhaskar Raj Pradhan	Member
Mr. Tashi Wangdi Bhutia, retired District & Sessions Judge	Member (nodal officer)
Registrar General, High Court of Sikkim	Ex-officio Secretary
Legal Remembrancer-cum-Law Secretary	Member

The Chairperson of the Committee may co-opt officers of the State Government, including the Secretaries from the Departments of Home, Finance, Health, Personnel, Public Works, when issues concerning these departments are being deliberated upon and implemented.

The Chairperson of the Committee may also co-opt the Accountant General to ensure due implementation of the recommendations of the SNJPC as approved by the Hon'ble Supreme Court.

The principal functions of the Committee shall be as follows: -

- (i) Oversee the proper implementation of the recommendations of the SNJPC, including pay, pension, allowances and all allied matters as approved by the Hon'ble Supreme Court vide its orders;
- (ii) Act as a single point nodal agency for the redressal of the grievances of the judicial officers, both serving and retired to secure the implementation of the recommendations of the SNJPC as approved by Hon'ble Court;

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- (iii) Develop an institutional mechanism for recording and archiving institutional concerns pertaining to pay, pension and service conditions of the district judiciary which shall aid in the consultative framework for subsequent Pay Commissions constituted for judicial officers; and
- (iv) Ensure that hospitals of a requisite standard with necessary facilities are empaneled for every district in consultation with the Secretary in the Health Department of the State Government. The Collectors of the districts shall render all necessary assistance in ensuring that the process of empanelment is duly streamlined. The process of empanelment shall ensure that the hospitals which are empaneled have a demonstrable track record and possess requisite medical facilities required for affording medical treatment of the requisite quality and care. The Committee may also ensure the empanelment of institutions for the purpose of carrying out medical investigations. It will prescribe the benchmarks for empanelment. It shall ensure that where medical care of the requisite standard for specified ailments is not available in the district concerned, treatment in respect of those ailments may be availed of elsewhere in an empaneled hospital. The Committee would be at liberty to take incidental measures covering situations where officers who have served in the State are residing outside the State. In such a case, the Committee may consider empanelment of hospitals outside the State so as to facilitate the availing of medical facilities.

Further, in terms of the directions contained in paragraph 86 of the above judgment, the Committee shall consider the following:

- (i) Formulating a Standard Operating Procedure(SOP) with specified timelines for claims and disbursal of allowances as approved by the Hon'ble Supreme Court, including the payment of arrears of salary and pension to judicial officers, pensioners and family pensioners; and
- (ii) The SOP shall, inter alia, cover the following:
 - (a) The nodal agency for disbursement of allowances, arrears and other service and retiral benefits;
 - (b) Laying down a simplified and effective procedure for reimbursement and disbursement of claims;



- (c) Providing contact details of the nodal agency at the district or State level;
- (d) Publication of the SOP on the website of the High Court, together with the details of the nodal officer; and
- (e) Maintenance of a database of retired Judges and family pensioners in the district judiciary with a process for periodical updating, at least on a quarterly basis.

By Order,

sd/-

Registrar General High Court of Sikkim

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- 1. The Addl.Registrar-cum-PPS to the Hon'ble, the Chief Justice, High Court of Sikkim
- 2. The Addl.Registrar-cum-PS to Hon'ble Judge, High Court of Sikkim
- 3. The Deputy Registrar-cum-Private Secretary to Hon'ble Judge, High Court of Sikkim
- Mr. Tashi Wangdi Bhutia, retired District & Sessions Judge, Gangtok
- 5. The Secretary General, Supreme Court of India, New Delhi
- 6. The Chief Secretary, Government of Sikkim, Gangtok
- 7. The Accountant General of Sikkim, Gangtok
- 8. The Legal Remembrancer-cum-Law Secretary, Government of Sikkim
- 9. The Registrar(Judicial Service), High Court of Sikkim, who shall assist the above Committee as the Coordinator
- 10. The Secretary, Health Department, Government of Sikkim
- 11. The Controller of Accounts-cum-Secretary, Finance Department, Government of Sikkim
- 12. All District & Sessions Judges of the State of Sikkim
- 13. All District Collectors, Sikkim
- 14. The NIC Coordinator, High Court of Sikkim for uploading in the High Court website
- 15. Computer Section, High Court of Sikkim
- 16. File

(Benoy Sharma)

Central Project Coordinator